

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 612  
IB-969/ND/2020  
IA/4830/2023

**IN THE MATTER OF:**

**M/s. Cosmic Infrsolution Pvt. Ltd.**

**...PETITIONER**

**Vs**

**M/s. Prudential Hotels Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 14.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Liquidator/Applicant**

:Mr. Milan Negi & Mr. Nikhil Jha,  
Advocates

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/4830/2023**

Heard the Ld. Counsel on behalf of the Liquidator. Order in this matter is **reserved**.

He has also pointed out that additional affidavits have been filed by them in respect of valuation of the share.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**